

[Shri Vidya Charan Shukla]

Judges (Amendment) Rules, 1970, published in Notification No. G. S. R. 497 in Gazette of India dated the 28 March, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954. [Placed in Library. See No. LT-3220/70]

Delhi Motor Vehicles (Fourth Amendment) Rules 1969

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1969 (Hindi and English versions) published in Notification No.F. 3 (49)/69—Tpt. in Delhi Gazette dated the 16th March, 1970 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3221/70].

13.25 hrs.

DEMANDS FOR GRANTS (1970-71)— Contd.

Ministry of Steel and Heavy Engineering—Contd.

MR. SPEAKER : The House will now take up further discussion on the demands for Grants under the control of the Ministry of Steel and Heavy Engineering.

The House stands adjourned for lunch till 2.30.

13.26 hrs.

The Lok Sabha adjourned for Lunch till half past Fourteen of the Clock

*The Lok Sabha re-assembled after Lunch at
Thirtyfive Minutes past Fourteen of the Clock*

[MR. DEPUTY SPEAKER in the Chair]

DEMANDS FOR GRANTS, 1970-71— Contd.

Ministry of steel and Heavy Engineering—Contd.

MR. DEPUTY SPEAKER : Shri K. P. Singh Deo.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, मुझे एक बहुत ही आवश्यक निवेदन करना है। जैसा कि आप जानते हैं कि बिहार की असेम्बली ने बिहार कौंसिल को समाप्त करने का प्रस्ताव पास किया है जिस पर वहाँ के कांग्रेसी सदस्यों ने भी वोट किया था। लेकिन अब खबर लगी है कि कौंसिल को रखने के लिए षड़यन्त्र किया जा रहा है। वहाँ से रूनिंग कांग्रेस पार्टी के लोग यहाँ आये हुए हैं और उनका प्रतिनिधि मंडल कल गृह-मंत्रों से मिला था। तो मैं जानना चाहता हूँ कि फिर जनतन्त्र का मतलब क्या है? मैं आपके जरिए से इस तरह के तरीके का विरोध करता हूँ और चाहूँगा कि सरकार इसके बारे में यहाँ पर अपना बयान दे। मैंने इस सम्बन्ध में कार्लिंग अटेंशन और शार्ट नोटिस क्वेश्चन भी दिये थे लेकिन उनको स्वीकार नहीं किया गया। इसलिए मैं आपकी माफ़त सरकार के पास यह खबर पहुँचाना चाहता हूँ।

MR. DEPUTY SPEAKER : You had your say. Shri K. P. Singh Deo.

SHRI K. P. SINGH DEO (Dhenkanal) : Mr. Deputy-Speaker, Sir, in the limited time at my disposal, it is not possible to do justice to such a vast and important subject of steel and heavy engineering. But I will do my best to highlight some of its important aspects.

We have been asked to sanction about Rs. 89,27,03,000 for the financial year ending 31st March, 1971. This is quite a tidy sum of money by any standard and, specially for our country, it is quite a substantial sum. Before sanctioning it, it is imperative on our part that we should critically examine the performance and the functioning of the